

(1)

FIR No.473/19

PS: Paschim Vihar West

State Vs. Deepak

U/s 307/34 IPC & 25/27/54/59 Arms Act.

04.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing.  
Sh. Devender Rana, Ld. Counsel for the applicant/accused through VC.

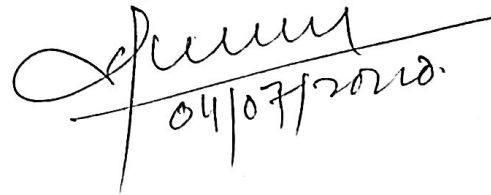
This application has been filed on behalf of applicant/accused for grant of interim bail for a period of 45 days.

Ld.Counsel for the applicant/accused submits that though the present application has been filed on the medical ground of father of the applicant/accused as his father is in critical condition and suffering from illness. However, he further submits that the medical documents of father of the applicant/accused has not been annexed alongwith present application.

At this stage, Ld. Counsel for the applicant/accused submits that the present case also falls under the criteria as laid down by the HPC dated 18.05.2020.

Reply received on behalf of SI Anita Kumari.

Issue notice to IO/SHO concerned to file report regarding previous involvement of applicant/accused, returnable for

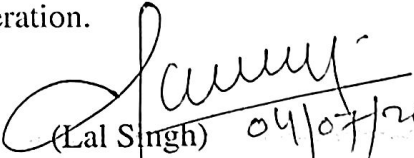
  
04/07/2020

(2)

09.07.2020.

Notice be also issued to concerned Jail Superintendent, Tihar, to file report qua conduct of the applicant/accused as well as custody period of applicant/accused, returnable for 09.07.2020.

Put up on 09.07.2020 for consideration.

  
(Lal Singh) 04/07/2020  
ASJ-05(W)/THC/Delhi  
04.07.2020

FIR No.57/11  
PS: Khayala  
State Vs. Arvind Azad  
U/s 302/364//365/201 IPC

04.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing.  
Sh.K. Singhal, Ld. Counsel for the applicant/ accused through VC.

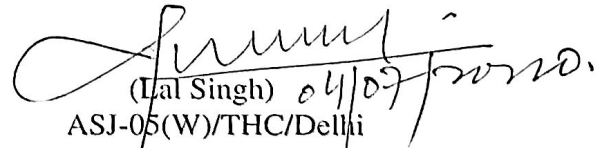
This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

At the very outset, Ld. Counsel for the applicant/accused submits that this application is for grant of regular bail. He further submits that the applicant/accused is already on interim bail in terms of the guidelines/criteria as laid down by HPC.

At this stage, Ld. Counsel for the applicant/accused submits that he wants to withdraw the present application for grant of regular bail to applicant/accused with liberty to file afresh and he may be permitted to withdraw the same.

Keeping in view of the above facts & circumstances as well as submissions of Ld. Counsel for the applicant/accused, the present application for regular u/s 439 Cr.P.C., as filed by the applicant/accused is hereby dismissed as withdrawn with liberty to file afresh.

The application u/s 439 Cr.P.C., is disposed of accordingly.

  
(Lal Singh) 04/07/2020  
ASJ-05(W)/THC/Delli  
04.07.2020

FIR No. 397/19  
PS: Moti Nagar  
State Vs. Brijesh  
U/s 307/34 IPC

04.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing.  
Sh. Vineet Jain, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

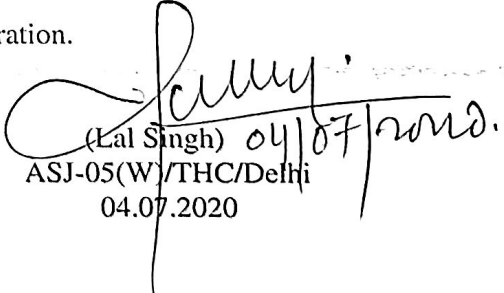
Ld. Counsel for the applicant/accused submits that the present application has been filed for grant of interim bail. Ld. Counsel for the applicant/accused submits that present application may be treated as application for interim bail as per the criteria as laid down by the HPC dated 18.05.2020.

Reply to the above application has been received on behalf of SI Yad Ram Yadav, however, alongwith reply no previous involvement report has been annexed.

Issue fresh notice to IO/SHO concerned to file report regarding previous involvement of applicant/accused, returnable for 10.07.2020.

Notice be also issued to concerned Jail Superintendent, to file the report qua conduct of the applicant/accused as well as custody period of applicant/accused, returnable for 10.07.2020

Put up on 10.07.2020 for consideration.

  
(Lal Singh) 04/07/2020  
ASJ-05(W)/THC/Delhi  
04.07.2020

FIR No.318/18  
PS: Patel Nagar  
State Vs. Lakhwinder @ Suresh  
U/s 307/353/186/34 IPC

04.07.2020

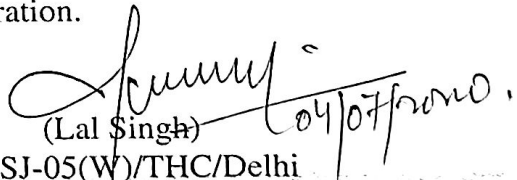
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing.  
Sh. Prasahant Yadav, Ld. Counsel for the applicant/  
accused through VC.

This application has been filed on behalf of applicant/accused for grant of interim bail.

Reply has not been received.

Issue notice to IO/SHO concerned to file reply as well as report regarding previous involvement of applicant/accused, returnable for 13.07.2020

Put up on 13.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
04.07.2020

(1)

FIR No.372/18  
PS: Nangloi  
State Vs. Kamil Ahmad  
U/s 498A/304B/34/377 IPC

04.07.2020

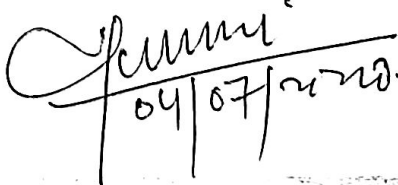
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing.  
Sh.Abid Ahmad, Ld. Counsel for the applicant/ accused through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail for a period of 45 days on the ground of medical condition of his father as well as under the criteria as laid down by the HPC dated 20.06.2020.

Reply to the above application has already been received on behalf of Inspector Vipin Kumar alongwith previous involvement report of applicant/accused.

As per report filed by inspector Vipin Kumar, the verification of medical documents of father of applicant/accused is still awaited and the concerned staff of the Lok Nayak hospital is neither co-operating nor giving reply to the notice u/s 91 Cr.P.C. In the reply, inspector Vipin Kumar has also mentioned that report from SCRB regarding the previous involvement of applicant/accused was submitted on 01.07.2020. The reply dated 01.07.2020 of Inspector

Page 1 of 3

  
04/07/2020

(2)

Vipin Kumar, P.S. Nangloi alongwith previous conviction/ involvement report is on record.

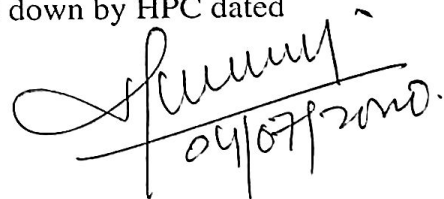
As per the previous conviction/involvement report from SCRB, Delhi, the applicant/accused Kamil Ahmad is involved in the present case only i.e. FIR No.372/18 P.S. Nangloi U/s 498A/304B/34 IPC.

Report has been received from superintendent Central jail no.10, Rohini, and as per which the applicant/accused was admitted in jail on 14.11.2018 in FIR No.372/18 P.S. Nangloi and the total custody period spend in jail is **01 year, 07 months and 20 days** and his conduct is satisfactory as no punishment has been found to be awarded to the applicant/accused during stay in jail.

I have perused the copy of the charge as framed against the applicant/accused, as sent by the Reader/Ahlmad of this court.

Perusal of the copy of the charge as framed against the applicant/accused on 05.04.2019 shows that the charge u/s 498A/304B/34 has been framed against applicant/accused and further, the applicant/accused is father-in-law of the victim.

Keeping in view of the above facts & circumstances of the present case as well as considering the above report it shows that present case falls under the criteria as laid down by HPC dated

A handwritten signature in cursive script, followed by a horizontal line and the date '04/07/2020' written below it.

(3)

20.06.2020.

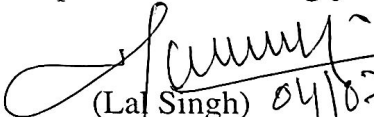
Accordingly, the present applicant/accused Kamil Ahmad is admitted on interim bail for a period of 45 days from the date of his release, subject to furnishing personal bail bond in the sum of Rs.50,000/- to the satisfaction of concerned jail superintendent.

The applicant/accused shall not temper with the evidence and come into contact with the witnesses of the present case during the period of interim bail.

**The applicant/accused shall surrender before the concerned jail superintendent on expiry of interim bail.**

**The copy of this order be sent to concerned jail superintendent.**

Application u/s 439 Cr.P.C., is disposed of accordingly.

  
(Lal Singh) 04/07/2020  
ASJ-05(W)/THC/Delhi  
04.07.2020



**FIR No.876/2017**  
**PS Ranhola**  
**U/s 302/308/323/148/149/34 IPC**  
**State Vs. Sanjeev Sharma @ Neeru**

04.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.  
Sh.D.K.Pandey, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for extension of interim bail for a period of 06 weeks.

Ld.counsel for the applicant/accused submits that the applicant/accused was granted interim bail on 26.06.2020 for a period of one week. He further submits that copy of order dt. 26.06.2020 is annexed alongwith the application.

Reply has been received on behalf of SI Amit Kumar PS Ranhola.

As per reply of SI Amit Kumar, the medical documents of Smt. Rita Sharma, wife of the applicant/accused have been verified and it has been found that Smt. Rita Sharma has undergone treatment at Chawla Nursing Home, Rajouri Garden, Delhi and Dr. Preet Singh Chawla has operated her on 28.06.2020 for wedge resection of her right ovary and advised her complete bed rest for a period of 03 weeks and medical care for 06 weeks.

Ld.counsel for the applicant/accused submits that there is

Contd....2.

*Sanjay*  
04/07/2020.

: 2 :

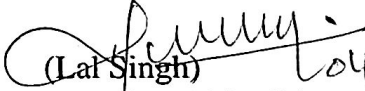
no one to look-after the wife of the applicant/accused and hence, the interim bail may be extended.

Ld.Addl.P.P. for the State has opposed the extension of interim bail application of the applicant/accused. He further submits that the interim bail was earlier granted to the applicant/accused, so that surgery of wife of the applicant/accused may be taken place and now the surgery has been done, hence, only on the ground of bed rest of the wife of the applicant/accused, the applicant/accused is not entitled for further extension of the interim bail.

Keeping in view of the above facts & circumstances as well as medical documents of the wife of the applicant/accused and reply of SI Amit Kumar, the interim bail already granted to the applicant/accused on 26.06.2020 is further extended for a period of 10 days on the same terms and conditions of order dt. 26.06.2020 and bail bond already furnished is extended for a period of 10 days.

Applicant/accused shall surrender before the concerned Jail Supdt. on expiry of period of interim bail.

The application u/s 439 Cr.P.C. is accordingly disposed of.

  
(Lal Singh) 04/07/2020.  
ASJ-05(W)/THC/Delhi  
04.07.2020(P)

**FIR No. 326/2019**  
**PS Hari Nagar**  
**U/s 307/34 IPC & 25/54/59 Arms Act.**  
**State Vs. Sukhvinder Singh @ Sunny**

04.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.  
Sh.Mahesh Patel, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for extension of interim bail for a period of 45 days.

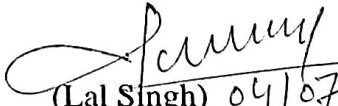
Ld.counsel for the applicant/accused submits that this case falls under the Criteria/guidelines as laid down by the HPC dt. 18.05.2020.

He further submits that the interim bail granted to the applicant/accused is going to expire on 06.07.2020.

Issue notice to the IO/SHO concerned to file reply to the above application as well as to file previous involvement report qua the applicant/accused, returnable for 06.07.2020.

Issue notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 06.07.2020.

Put up on 06.07.2020 for consideration.

  
(Lal Singh) 04/07/2020.  
ASJ-05(W)/THC/Delhi  
04.07/2020(P)

**FIR No. 326/2019**  
**PS Hari Nagar**  
**U/s 307/34 IPC & 25/54/59 Arms Act**  
**State Vs. Avjot Singh @ Banny**

04.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.  
Sh.Mahesh Patel, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for extension of interim bail for a period of 45 days.

Ld.counsel for the applicant/accused submits that this case falls under the Criteria/guidelines as laid down by the HPC dt. 18.05.2020.

He further submits that the interim bail granted to the applicant/accused is going to expire on 06.07.2020.

Issue notice to the IO/SHO concerned to file reply to the above application as well as to file previous involvement report qua the applicant/accused, returnable for 06.07.2020.

Issue notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 06.07.2020.

Put up on 06.07.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
04.07.2020(P)

*Lal Singh*  
04/07/2020

**Bail Application no. 322**  
**FIR No. 522/2017**  
**PS Hari Nagar**  
**U/s 379/328/34 IPC**  
**State Vs. Rajesh Gupta**

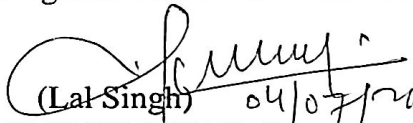
04.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.  
Sh.Suraj Prakash Sharma, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of regular bail.

**Issue notice to the IO/SHO concerned to file reply to the above application as well as to file previous involvement report qua the applicant/accused, returnable for 07.07.2020.**

Put up on 07.07.2020 alongwith main case file for consideration.

  
(Lal Singh) 04/07/2020  
ASJ-05(W)/THC/Delhi  
04.07.2020(P)

**Bail Application no. 323**  
**FIR No. 522/2017**  
**PS Hari Nagar**  
**U/s 379/328/34 IPC**  
**State Vs. Rajesh Gupta**  
**04.07.2020**

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.  
Sh.Suraj Prakash Sharma, Ld. Counsel for the applicant/accused through Video conferencing.

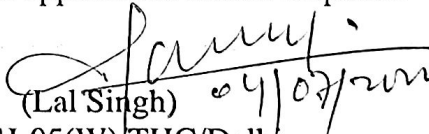
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

Perusal of the file shows that similar application has been filed on behalf of the applicant/accused, which is also listed today and same is adjourned for 07.07.2020.

At this stage, Ld.counsel for the applicant/accused submits that since two applications u/s 439Cr.P.C. have been filed on behalf of the applicant/accused, hence, he is withdrawing the present application and he may be permitted to withdraw the present application.

Thus, in view of the above facts & circumstances and submission of the Ld.counsel for the applicant/accused, the present bail application bearing no. 323 is hereby dismissed as withdrawn.

Accordingly, the present bail application stands disposed of.

  
(Lal Singh) 04/07/2020  
ASJ-05(W)/THC/Delhi  
04.07.2020(P)

**FIR No. 22/2018**  
**PS Moti Nagar**  
**U/s 302/147/148/34 IPC**  
**State Vs. Sonu**

04.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.  
Sh.R.P.Sarwan, Ld.legal aid Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail for a period of 45 days.

Ld.legal aid counsel submits that the present application has been filed in terms of the guidelines of the HPC dt. 18.05.2020 as this case is very much covered in the said guidelines.

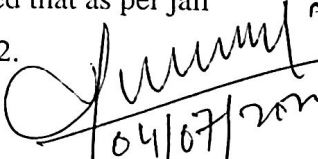
Reply to the present application has already been received on the last date of hearing i.e. 30.06.2020 on behalf of SI Manjit Singh alongwith previous involvement report.

As per the previous conviction/involvement report from SCRB, Delhi, the applicant/accused is involved in the present case only i.e. FIR no. 22/2018, PS Moti Nagar.

Ld.legal aid counsel further submits that the applicant/accused Sonu is not involved in any other case except the present case.

Report has been received from the Supdt. Jail no.1, Tihar, Delhi and as per which the applicant/accused/UTP Sonu s/o Vishnu was admitted in jail on 21.01.2018 in FIR No. 22/2018, PS Moti Nagar and accused is lodged in the jail till date. Further, it is reported that as per jail

Contd....2.

  
04/07/2020

: 2 :

record, the conduct of the applicant/accused is Good, as no punishment is recorded against him till date in the jail.

Thus, in view of the above report of Jail Supdt. as well as considering the fact that the applicant is involved in the present case only and he is in custody for more than 02 years and his conduct is found to be good in the jail, the present case falls under the Criteria laid down by the HPC dt. 18.05.2020 and hence, same deserves to be allowed.

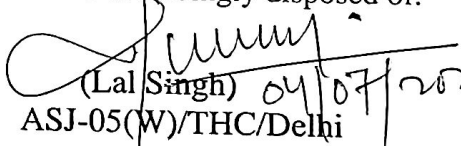
Accordingly, the applicant/accused is admitted to interim bail for a period of 45 days from the date of his release, on furnishing personal bond for a sum of Rs.50,000/- (Rupees fifty thousand only) to the satisfaction of concerned Jail Superintendent.

However, the applicant/accused shall not tamper with the evidence and also not come into the contact with the witnesses of this case, during the period of interim bail.

The applicant/accused shall surrender before the concerned Jail Supdt. on expiry of period of interim bail.

Copy of this order be sent to the concerned Jail Supdt. for compliance.

The application u/s 439 Cr.P.C. is accordingly disposed of.

  
(Lal Singh) 04/07/2020.  
ASJ-05(W)/THC/Delhi  
04.07.2020(P)



**FIR No.876/17**  
**PS Khyala**  
**U/s 302/308/323/148/149/174A/34 IPC**  
**State Vs. Sandeep Kotaliya**

04.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.  
Sh.L.D.Mual, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for extension of interim bail. However, on the last date of hearing i.e. 01.07.2020, Ld.counsel for the applicant/accused submitted that interim bail granted to the applicant/accused has already been expired and the applicant/accused will surrender in the concerned jail on 01.07.2020 itself.

On 01.07.2020, Ld.counsel for the applicant/accused submitted that the present application may be treated as application for interim bail under the Criteria laid down by the Hon'ble HPC dt. 18.05.2020.

Report has been received from Dy.Suptd., Central Jail No.1, Tihar, Delhi, stating therein that the applicant/accused has surrendered in the jail on 02.07.2020.

Report has also been received from Suptd. Jail no.1, stating therein that the applicant/accused is involved in one more case bearing FIR No. 259/2017, PS Baba Haridas Nagar. It is also reported that the conduct of the applicant/accused is not good, as punishment

*[Handwritten Signature]* Contd....2.  
04/07/2020.


: 2 :

has been recorded against him on 17.02.2020 in the jail.

At this stage, Ld.counsel for the applicant/accused submits that he is withdrawing the present application with liberty to file afresh and he may be permitted to withdraw the present application.

In view of the above facts and circumstances as well as submissions of the Id. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

Accordingly, the present application u/s 439 Cr.P.C.is disposed of.

  
(Lal Singh) 04/07/2020  
ASJ-05(W)/THC/Delhi  
04.07.2020(P)

FIR No.129/16

PS: Mayapuri

State Vs. Tanuj Saini

U/s 395/397/412/174A/34 IPC & 25/54/59 Arms Act

04.07.2020

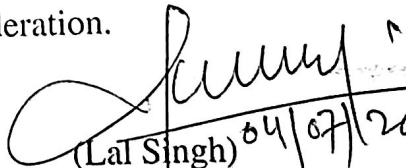
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing.  
Sh. Iqbal Khan, Ld. Counsel for the applicant/ accused through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

Ld. Counsel for the applicant/accused submits that the present application has been filed on medical ground of mother of the applicant/accused namely Smt. Rachna Taank. He further submits that mother of the applicant/accused has to under go surgery on 09.07.2020.

Issue notice to IO/SHO concerned to file reply to the above application as well as to verify the medical documents of mother of the applicant/accused namely **Smt. Rachna Taank**, returnable for 07.07.2020

Put up on 07.07.2020 for consideration.

  
(Lal Singh) 04/07/2020  
ASJ-05(W)/THC/Delhi  
04.07.2020